

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/365 /2007-366 /2007

Date 09/04/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
LIFE INSURANCE CORPPRATION OF INDIA
REGIONAL MANAGER (L&HPF) LIFE INSURANCE
CO. OF INDIA ZONAL OFFICE JEEVAN BHARTI
BUILDING, 12, CONNAUGHT CIRCUS, NRE DELHI-01
110001

LIFE INSURANCE CORPPRATION OF INDIA

C.C.E. JAIPUR I

Appellant

Vs

Respondent

I am directed to transmit herewith a certified copy of Final order No. ST/69-70/08 Customs dated 04.04.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax
along with stay order no. ST/121-22/08 & misc order no
ST/48/08


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR I

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME,
JAIPUR 302005.

2. Adv. / Consult

MR.S.P.MITTAL, ADV

354, LAWYER CHAMBERS, DELHI HIGH COUT, N.DLEHI.

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi

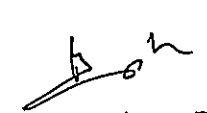
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI, COURT NO.1

SERVICE TAX CONDONATION OF DELAY APPLICATION NOS. 220-
221 OF 2007

SERVICE TAX STAY APPLICATION NOS. 1608-1609

SERVICE TAX APPEAL NOS. 365-366 OF 2007

[Arising out of Order-in-Appeal Nos.231 & 232(HKS) ST/JPR/2007 dated
22.3.2007 passed by the Commissioner Customs & Central Excise (Appeals-
II), Jaipur]

Date of Hearing/Decision: 4.4.2008

Life Insurance Corporation of India

Appellant

[Rep. by: Shri S.P. Mittal, Advocate]

CCE, Jaipur

Respondent

[Rep. R.K. Verma, DR]

Coram: Hon'ble Mr. Justice S.N. Jha, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Final **ORDER** No ST/69-70/08
Stay Order No ST/121-122/08
Misc Order No ST/148/08

Per Justice S.N.Jha:

This appeal was filed on 6.7.2007 without obtaining COD clearance.

Clearance is still awaited. We are of the view that sufficient time has *been*
allowed to the appellant to obtain the requisite clearance and in its absence
we have no option but to dismiss the appeal though with liberty to the
appellant for revival of the appeal as and when the clearance is obtained.
Ordered accordingly.

[Dictated and pronounced in the open Court]

[Justice S.N. Jha]
President

[M. Veeraiyan]
Member (Technical)